

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 27 of 2020**

**IN**

**Company Appeal (AT) No. 44 of 2018**

**In the matter of:**

**Suman Dhir & Anr.**

**....Appellants**

**Vs.**

**Gyan Ganga Educational Institute Pvt.  
Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. John Thomas & Mr. Aayushya Aankul, Advocates.**

**For Respondents: Ms. Mithila Jain, Advocate.  
Mr. Amit Shankar Amist, For R-1 to R-3.**

**ORDER**  
**(Virtual Mode)**

**15.01.2021:** Since this Bench will not be available in the near future, the present Contempt Case (AT) No. 27 of 2020 in Company Appeal (AT) No. 44 of 2018 is directed to be placed before the Hon'ble Acting Chairperson of this Tribunal for passing necessary orders, to post this matter before the appropriate Hon'ble Bench.

In this connection, the Office of the Registry is to obtain necessary orders on the administrative side and to proceed further.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Mr. Balvinder Singh]**  
**Member (Technical)**

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